

Central Administrative Tribunal
Principal Bench.

O.A. No. 2288 of 2000

New Delhi, dated this the 3rd November, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

S/Shri

1. Hardayal Meena,
S/o Shri J. Lal Meena,
Telecommunication Office Assistant
under District Engineer (Hort.),
Northern Telecom Region,
New Delhi.
2. Shri Brij Bahadur Singh,
S/o Shri S.N. Singh,
Sr. Telecom Office Assistant (G),
under General Manager (Telecom),
Ghaziabad. Applicants

(By Advocate: Mrs. Meenu Mainee)

Versus

Union of India through

1. The Secretary,
Ministry of Telecommunication,
Dept. of Telecommunication,
Sanchar Bhawan, New Delhi.
2. The Dy. Director General (SEA),
Dept. of Telecommunication,
Sanchar Bhawan, New Delhi.
3. The Chief General Manager,
Northern Telecom Region,
Kidwai Bhawan, New Delhi.
4. The Chief Accounts Officer (IFA),
A.L.T.T.C., Ghaziabad. Respondents

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Applicants seek a direction to treat the suspension period from 14.2.92 to 18.10.93 as duty for all purposes with all consequential benefits and to release one time bound promotion of applicant No.1 from the date from which it was due with all consequential benefits.

2. We have heard applicants' counsel Mrs. Meenu Maineee.

3. Mrs. Maineee has invited our attention to the Tribunal's order dated 17.12.99 in O.A. No. 1625/98 Badri Ram & Others Vs. Union of India & Others wherein a direction was given to respondents to pass appropriate orders in accordance with law regulating the period of suspension in their cases within two months from the date of receipt of a copy of the order and in the light of the orders so passed and examine the claims of the applicants for promotion as JAOs from the date of their juniors so promoted, as well as their claims for further promotion to higher posts.

4. Mrs. Maineee states that applicant's case is all fours with the case of Badri Ram & Others and the period of suspension is also the same i.e. 11.2.92 to 18.10.93.

5. In the light of the above, we dispose of this O.A. at preliminary stage with a direction to respondents to pass appropriate orders in accordance with law regulating the period of suspension within

two months from the date of receipt of a copy of this order and in the light of the orders so passed examine the claims of the applicant No.1 for time bound promotion from the date from which he claims to be due. No costs.



(Dr. A. Vedavalli)
Member (J)


(S.R. Adige)
Vice Chairman (A)

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